NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 3/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON19.09.2016

NAME OF THE COMPANY:

SFIO

Vs.

M/s. Greenearth Resources and Projects Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388(B)

DESIGNATION S.NO. NAME REPRESENTATION RESPONDENT. 30 GAURI PURI ADVOCATE Ŀ Respondent P17 FCA 34822 cen Pilli Severil Manabi Respondent (8 Masmaa M Damani RESPONDENT Nos 8 and 11 3. NANDINI SEN. ADVOCATE. RESPONDENT NO. 1 GAURAU ARARA ABVOLATE 4. 6 ... Ramest espandent 100-2. Mishre - PCS Recordest Respondent No. 12 NEBESH PANDA, ADV. Accuration - 18 7. Sudhamy Palo. Acused Mo-18 2 amost Chandre Mithre Ç Sanjeco Marula (gsc ٧. Abbisherk Ghai Adv 10 Scenjay Chan bay Lan Consultan 1 11 S.K. Manda Asst. Director 12.

Order

Learned counsel for the Respondents No. 1, 2, 14, 17, 18 & 22 have stated that a copy of the report has not been furnished to them. Learned counsel for the petitioner states that the needful shall be done. A copy of the report which is voluminous and running into thousands of pages, shall be furnished to the aforesaid respondents at the earliest but not later than one week.

2. Pleadings in respect of Respondents No. 8 & 11 in the application are complete. In the application a prayer has been made for deletion of their names. The application shall be heard along with the main petition.

3. The affidavit of service and supply of Investigation Report by giving details shall be filed by the petitioner within four weeks.

The matter be listed on 15.11.2016.

ΠΠIm (CHIEF JUSTICE M.M. KUMAR) PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

19.9.2016 (P.K. SUD)